

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 124 of 2019

IN THE MATTER OF:

Flipkart Logistics Pvt. Ltd. & Ors.

...Appellants

Versus

Regional Director & Ors.

...Respondents

Present:

For Appellant : Mr. Arjun Perikal and Mr. Kumar Kislay, Advocates

O R D E R

09.08.2019 As prayed, learned counsel for the Appellant is allowed to make necessary corrections in the cause title of Respondent Nos. 1, 2 and 3 as Respondent No. 1 - 'Regional Director (South-East), Ministry of Corporate Affairs with the address shown in the 'Memo of Parties'; Respondent No. 2 - Registrar of Companies of Bengaluru as the address shown in the 'Memo of Parties and the 3rd Respondent - 'Official Liquidator' Bengaluru with the address shown therein.

Let fresh notice be issued on 1st Respondent with the present and correct address. Requisite along with process fee, if not filed, be filed by 14th August, 2019. If the appellant provides the *e-mail* address of the 1st Respondent, let notice be also issued through *e-mail*. *Dasti* service is permitted.

Post the case 'for orders' on **5th September, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc